

## Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.6820/2020  
(S.W.P.No.2886/2018)

Tuesday, this the 11<sup>th</sup> day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Mohammad Amin Gorsi,  
Aged 45 years,  
S/o Ali Mohammad Gorsi,  
Resident of Sangerwani, Pulwama.

..Applicant

(Mr. R.A. Bhat, Advocate)

### VERSUS

1. State of J&K through  
Commissioner cum Secretary to Govt.  
Forest Department Civil Secretariat,  
Srinagar/Jammu.
2. Chief Conservator of Forests Srinagar,  
Circle Srinagar.
3. Conservator of Forest Kmr, Circle Bijbehara.
4. Divisional Forest Officer Shopian.

..Respondents

(Mr.Amit Gupta, Additional Advocate General)

### ORDER (ORAL)

**Mr. Justice L. Narasimha Reddy:**

The applicant states that he was appointed as a daily wager by the respondents in the year 1988 initially for a period of 89 days and thereafter, it was being extended from time to time. He



made a representation to the respondents with a request to regularize his services in terms of SRO 64 of 1994. He filed SWP No.2886/2018 before the Hon'ble High Court of Jammu & Kashmir with a prayer to direct the respondents to extend the benefit under the said SRO.

2. The record discloses that the respondents did not file any counter affidavit.

3. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as TA No.6820/2020.

4. We heard Mr. RA Bhat, learned counsel for applicant and Mr. Amit Gupta, learned Additional Advocate General.

5. The applicant seeks relief in the form of a direction to the respondents to regularize his services. The basis pleaded by him is that he has been engaged as daily wager from the year 1988 onwards. The respondents need to verify as to whether (a) the applicant is continuing as daily wager as of now; and (b) there exists any scheme or provision for regularization of such persons, the matter cannot be kept pending indefinitely.

6. We, therefore, dispose of the T.A., directing the respondents to consider the representation of the applicant for regularization, within a period of two months from the date of

receipt of a copy of this order and communicate the same to the applicant.



There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**May 11, 2021**  
**/sunil/rk/sd/**